

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

Dated: This the 06<sup>th</sup> day of **FEBRUARY** 2006.

Original application No. **787 of 1996.**

**Hon'ble Mr. K.B.S. Rajan, Member (J)**  
**Hon'ble Mr. A.K. Singh, Member (A)**

Shilwant Yadav, S/o Sadanand Yadav,  
R/o Village-Lohara, P.O. Gopiganj,  
Distt: Bhadohi.

.....Applicant

By Adv: S.N. Singh

V E R S U S

1. Union of India through its General Manager,  
Northern Railway, Baroda House,  
NEW DELHI.
2. D.P.R. ALLAHABAD.
3. Assistant Electric Engineer (R.B.O.)  
Northern Railway,  
ALLAHABAD.

.....Respondents

By Adv: Sri A.K. Gaur

O R D E R

**By K.B.S. Rajan, JM**

The applicant has challenged the following  
order of the respondents:-

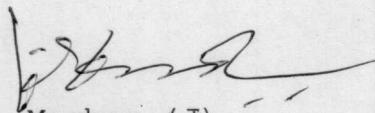
- a. Order dated 09.09.2004 imposing penalty of removal.
- b. Order dated 18.04.1995, dismissal of appeal.
- c. Order dated 07.02.1996, order of Revisional Authority (filed alongwith suppl. Affidavit).

*[Signature]*

2. On perusal of the ground of challenge, it is not found that the applicant has challenged the legality or otherwise of the disciplinary proceedings, save that the Appellate Authority has not given an opportunity to the applicant. Rule 22 of the D&A Rules does not contemplate personal hearing. Hence, we do not discern any legal lacuna in conducting the disciplinary proceedings. The OA is, therefore, dismissed. No cost.



Member (A)



Member (J)

/pc/